

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 201  
IB-139/ND/2020

**IN THE MATTER OF:**

**Mr. Mahesh Kumar Mittal**

**...PETITIONER**

**Vs.**

**Goldmax Trade N Biz Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 28.02.2020**

**Coram:**

**SHRI. ABNI RANJAN KUMAR SINHA, HON'BLE MEMBER (JUDICIAL)  
SHRI S.K. MOHAPATRA, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Op.-Creditor/F.C. :Mr. Harsh Tikoo, Adv.**

**For the Respondent/ Corporate-debtor :Mr. Jitendra Bharti, Adv.**

**ORDER**

Counsels for both the parties are present. One last and final opportunity is given to the corporate-debtor for filing the vakalatnama as well as the reply. Matter is adjourned to 13.03.2020.



**(S.K. Mohapatra)  
Member (T)**



**(Abni Ranjan Kumar Sinha)  
Member (J)**